## COURT - I

## IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

## **APPEAL NO. 147 OF 2017**

Dated: 9th August, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

Power Grid Corporation of India Ltd. ... Appellant(s)

Vs.

Central Electricity Regulatory Commission & Ors. ....Respondent(s)

Counsel for the Appellant(s) : Mr. Anand K.Ganesan

Ms. Neha Garg

Counsel for the Respondents(s) : Mr. S. Vallinayagam for TANGEDCO

## <u>ORDER</u>

Learned counsel for the respondents seek four weeks time to file reply. They may file the same on or before 07.09.2017 after serving copy on the other side. Rejoinder may be filed within three weeks thereafter.

List the matter on <u>17.10.2017.</u>

(I. J. Kapoor)
Technical Member

(Justice Ranjana P. Desai) Chairperson

ts/kt